

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.2666/2019
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.14.08.2019/NCLAT/UR/1029

In the matter of:

Manoj Kumar Ram & Ors. Appellants

Versus

M/s Stesalit Private Ltd. & Ors. Respondents

Appearance: Mr. Nihal Ahmed, Advocate for the Appellants.

29.08.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 14.08.2019 and the Office after scrutiny of the Memo of Appeal on 16.08.2019, intimated the defects to the Appellants on the same day and returned the Memo of Appeal to the Appellants on 19.08.2019. The Appellants re-filed the Memo of Appeal on 27.08.2019. It is stated in the Interlocutory Application (IA) that there are 36 appellants in the present appeal and most of the appellants reside in Himachal Pradesh, hence it took time to get the authority letter from 35 appellants in favour of appellant no.1. Hence, there is delay of four days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellants and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 30.08.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar